

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 01 of 2020

IN THE MATTER OF:

M/s Adita Bio Sys Pvt. Ltd. & Ors.

...Appellants

Vs

Suhas Yeled Sharanabasappa & Anr.

....Respondents

Present:

For Appellants: Mr. Shivam Narang, Advocate

**For Respondents: Mr. Himansho Kumar, Advocate for Respondent
No. 1**

Ms. Justice George, Advocate.

ORDER

03.02.2020 Learned Counsel for Respondent No. 1 is present. He wants to file Reply Affidavit. Reply Affidavit may be filed within four weeks. Rejoinder, if any, may be filed by Appellant within two weeks thereafter.

Respondent No. 2 is ROC. Learned Counsel for the Appellant says that ROC is made party because by Impugned Order, National Company Law Tribunal, Bengaluru Bench has given direction to ROC and ROC has complied with the direction. We do not find Respondent NO. 2 is necessary party. The Appellant to delete the name of Respondent No. 2-ROC, Karnataka at Bengaluru from the Memo of Parties.

List the Appeal on **26th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)